

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A. No. 689/93

Dt. of order: 21.9.93

Natha Ram Sharma

: Applicant

'Vs.'

Union of India & Ors. : Respondents

None Present for the applicant

Mr. K. P. Mishra
Mr. J. D. Sharma

: Counsel for respondent No. 3
: Counsel for respondents No. 1 & 2

CORAM:

Hon'ble Mr. Justice D. L. Mehta, Vice Chairman

Hon'ble Mr. O. P. Sharma, Member (Adm.).

PER HON'BLE MR. JUSTICE D. L. MEHTA, VICE CHAIRMAN.

Applicant has filed this O.A. being aggrieved with the proceedings of the departmental selection committee for not considering his case for promotion to I.A.S. cadre. Brief facts of the case are that the applicant was compulsorily retired vide order dated 15.3.86 in exercise of the powers conferred on the State Government under Rule 244(2) of the Rajasthan Service Rules..

2. The applicant approached the Hon'ble Rajasthan High Court and the Hon'ble Rajasthan High Court, set aside the order of compulsory retirement. The applicant was not in employment at the relevant point of time as he was compulsorily retired so his case could not be considered. However, subsequent quashing of the order of compulsory retirement led to the position that he should be deemed to be in employment at the relevant time. In the facts and circumstances, it is directed that the respondents should constitute a Committee and should examine the case of the applicant treating him in employment during the relevant time and pass necessary orders according to the rules and if found fit, necessary orders should be passed.

W.M.H.

The O.A. stands disposed of. parties to bear their
own costs.

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(O.P.Sharma)
Member (A)

D.L.Mehta
D.L.Mehta
Vice Chairman.